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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH,KOLKATA

OA - 1778/2018

PARTICULARS OF THE APPLICANT

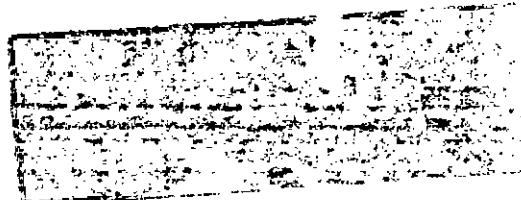
1) Uday Kumar Ghose, S/o Late Nageshwar Ghose, aged 63 years, residing at Ward No. 7, Holding No. 181, Subhasplalli, Near Sakthi Mandir Club, Kharagpur, Post- Kharagpur, Dist- Paschim Medinipur, Pin- 721301. *worked as chief commercial inspector, under Sr. DCM Kharagpur, S.E.Rly.*

.....Applicant.

-VS-

1. The Union of India, through General Manager, South Eastern Railway, Garden Reach, Kolkata-43. Pin – 700043.
2. Divisional Railway Manager, South Eastern Railway, Kharagpur Division, Post: Kharagpur Dist- West Midnapur ,PIN 721301 West Bengal.
3. Sr. Divisional Commercial Manager, South Eastern Railway, Kharagpur Division, P.S- Kharagpur, Dist- West Midnapur,PIN 721301, West Bengal
4. Senior Divisional Personnel Officer, South Eastern Railway, Kharagpur Division, P.S- Kharagpur, Dist- West Midnapur. PIN 721301, West Bengal

..... Respondents



CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH

O.A 350/1778/2018

Date of Order: 19.12.2018

Coram: Hon'ble Mr. A.K Patnaik, Judicial Member

*Uday Kumar Ghosh -vs- U.O. I. & Ors.*

For the Applicant(s): Mr. M.S.S. Rao, Counsel

For the Respondent(s): Ms. G. Roy, Counsel

ORDER (ORAL)

A.K Patnaik, Member (J):

Heard Ld. Counsel for both the parties, in extenso.

2. This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 with the following prayers:

- (i) Payment of Travelling Allowance for the months of Feb, 2012 and May 2012 and February 2013, April 2013, March 2014, May 2014, June 2014, July 2014 and Sept 2014 amounting to Rs.42,850/-.
- (ii) Payment of remaining amount of Children Education Allowance (Hostel Subsidy) amounting to Rs.22,500/-.
- (iii) The payment of interest on the above claims from the date of entitlement.

3. The brief case of the applicant as enumerated by the Ld. Counsel for the applicant is that the applicant while working as Commercial Inspector retired on superannuation on 30.06.2015. His grievance is that the TA and Children Education Bill submitted by him during 2012 have not been sanctioned in full. Ld. Counsel for the applicant submitted that ventilating his grievance the applicant has preferred representation on 10.08.2018 under Annexure A/7 to Respondent No 2 but that has not yet been considered. He further submitted that the grievance of the

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applicant may be redressed, if the Respondent No. 2 is directed to consider his representation within a specific time frame.

4. Having heard Ld. Counsel for both the parties, without going into the merit of the matter, I dispose of this O.A. by directing Respondent No. 2 to consider the representation of the applicant under Annexure A/7, if the same has been filed and is pending for consideration, and pass a reasoned and speaking order as per rules and regulations in force within a period of six weeks from the date of receipt of copy of this order. I make it clear that if after such consideration the applicant's case is found to be genuine and he is otherwise entitled then he may be given the service benefit within a further period of six weeks. I also make it clear that if in the meantime the said representation has already been disposed of then the result thereof be communicated to the applicant within two weeks.

5. With the aforesaid observation and direction, this O.A. stands disposed of at the admission stage. No costs.

6. As prayed for by the Ld. Counsel for the applicant, copy of this order, along with paperbook be transmitted to Respondent No. 2 by Speed Post, for which, he undertakes to deposit the cost with the Registry within a week.

7. Copies of this order be handed over to the Ld. Counsel for the parties.

(A.K Patnaik)  
Member (J)

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